

MR. CHAIRMAN: The Minister,

SHRI PATTABHI RAMA RAO: I beg to move*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83, be taken into consideration."

MR. CHAIRMAN: Anybody wants to speak? No. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now we shall take up the clauses. The question is:

"That Clauses 2 and 3, and the Schedule stand part of the Bill."

The motion was adopted.

Clause 2 and 3, and the Schedule were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now the Minister.

SHRI PATTABHI RAMA RAO: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

14.23 hrs.

APPROPRIATION (NO. 2) BILL*
1983

MR. CHAIRMAN: Now the Minister.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1981, in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1981, in excess of the amounts granted for those services and for that year.

The motion was adopted.

SHRI PATTABHI RAMA RAO: I introduce*** the Bill.

MR. CHAIRMAN: Now the Minister.

SHRI PATTABHI RAMA RAO: I beg to move***:—

"That the Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amounts spent on certain services during the

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**Moved with the recommendation of the President.

***Introduced/Moved with the recommendation of the President.

financial year ended on the 31st day of March, 1981, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1981, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up the Clauses. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, and the Schedule were added to the Bill.

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PATTABHI RAMA RAO: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: Items Nos. 11, 12, 13 and 14 have to be taken up together for which five hours have been allotted,

14.26 hrs.

RESOLUTION RE. RECOMMENDATIONS OF THE RAILWAY CONVENTION COMMITTEE; DEMANDS FOR GRANTS (RAILWAYS), 1983-84; SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1982-83; AND DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1980-81

MR. CHAIRMAN: The House will now take up the Resolution regarding approval of the Recommendations of the Railway Convention Committee and discussion and voting on Demands for Grants (Railways) for 1983-84, Supplementary Demands for Grants (Railways) for 1982-83 and Demands for Excess Grants (Railways) for 1980-81 for which 5 hours have been allotted.

Hon. Members present in the House, whose cut motions to the Demands for Grants have been circulated, may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motions moved:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund of India to defray the charges that will come in the course of payment the year ending the 31st day of March, 1984, in respect of the heads of demands entered in the second column thereof against Demand, Nos. 1 to 14."